

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 04th day of MARCH 2004.

Original Application no. 201 of 2004.

Hon'ble Maj Gen K.K. Srivastava, Member (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Smt. Malti Devi, w/o deceased Ex-CT Suresh Chand
No. 8204901 820490127, son of Sri Ram Bharose Lal,
R/o Vill Malgawan, P.O. Chetayan, P.S. Kishori,
Distt. Mainpuri, UP, resident of House No. 146 Suraksha Bihar
Colony (Police) Aligarh.

... Applicant

By Adv : Sri P.K. Khare

V E R S U S

1. Union of India through Secretary Ministry of Home Affairs, New Delhi.
2. Commandant - 6-V Battalion, Central Reserve Police Force, Bawana, Delhi -39.
3. The Director General, C.G.O. Complex, Lodhi Road, New Delhi.
4. Upper Police Up Mahanirikshak (Prashashan), Mahanideshalaya Karipual Force, New Delhi.
5. Police Up Mahanirikshak, K. Ri, Police Force, Gauahati.

... Respondents

By Adv :

O R D E R

Maj Gen K.K. Srivastava, AM.

This OA has been filed for relief against Central Reserve Police Force (in short CRPF) in which order dated 28.10.2002, passed by Commandant 6 Battalion, CRPF, Delhi has been challenged.

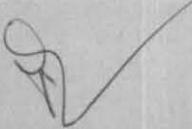
2. The husband of the applicant was a constable in

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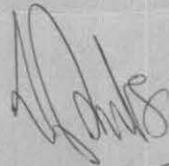
6 Battalion, CRPF, Bawana, Delhi. As per ^{the} provisions contained in ^{the} Section 2 of the A.T. Act, 1985 this Tribunal has no jurisdiction in regards to the matters pertaining to CRPF. Therefore, the OA is not maintainable before this Tribunal.

3. In view of the above this OA is dismissed as not maintainable. However, the applicant may approach the legal forum for the remedy sought for.

4. There shall be no order as to costs.



Member-J



Member-A

/pc/